



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ५, अंक ३३(४)]

मंगळवार, ऑगस्ट १३, २०१३/श्रावण २२, शके १९३५

[पृष्ठे २, किंमत : रुपये १८.००

असाधारण क्रमांक ५९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Live-stock Improvement (Amendment) Act, 2013 (Mah. Act No. XVIII of 2013), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2013.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 13th August 2013).

An Act further to amend the Maharashtra Live-stock Improvement Act.

XXII of
1933.

WHEREAS, it is expedient further to amend the Maharashtra Live-stock Improvement Act, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-fourth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Live-stock Improvement Short title. (Amendment) Act, 2013.

Amendment
of section 6 of
XXII of 1933.

2. In section 6 of the Maharashtra Live-stock Improvement Act, after the first proviso, the following proviso shall be added, namely :—

XXII of
1933.

“Provided further that, every licence for the keeping of a bull in the Scheduled Areas referred to in clause (1) of article 244 of the Constitution of India shall be granted by such live-stock officer, after consultation with the concerned Village *Panchayat*.”.